

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 505 of 2020

IN THE MATTER OF:

Tata Capital Financial Services Ltd. ...Appellant

Vs.

McNally Bharat Engineering Company Ltd. ...Respondent

Present: For Appellant: - Ms. Suchitra Valjee and Mr. Kartik Nagarkatti, Advocates.

For Respondent: - Mr. M.F. Philip and Ms. Poornima Krishna, Advocates.

O R D E R
(Through Virtual Mode)

10.08.2020— Mr.M.F. Philip, Advocate representing the Respondent submits that due to outbreak of COVID-19, Respondent's office was not accessible and record could not be obtained because of which reply could not be drafted. He seeks and is granted extension of time by three weeks to file reply-affidavit. Rejoinder, if any, be filed within two weeks thereof.

We make it clear that no further prayer for extension of time will be entertained and the right to file reply shall stands forfeited.

List the appeal 'for hearing' on 21st September, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Dr. Alok Srivastava]
Member (Technical)

Ar/G